HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY,THE THIRTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 120 OF 2025

Writ Appeal under clause 15 of the Letters Patent appeal preferred against the order dated 19-12-2024 passed in W.P No. 24778 of 2024 on the file of the High Court.

Between:

Konda Komuraiah, S/o Mallaiah, Aged about 70 years, Occ. Agriculture, R/o Devannapet Village, Hasanparthy Mandal, Hanumakonda District.

...APPELLANT

AND

1. The State of Telangana, Rep., by its Principal Secretary, Revenue Department, Secretariat. Hyderabad.
2. The Chief Commissioner, CCLA, Telangana State at Hyderabad.
3. The District Collector, Hanmakonda, District, At Hanmakonda.
4. The Revenue Divisional officer, Land Acquisition officer, Hanmakonda Division, Hanmakonda District.
5. The Executive Engineer, Irreigation Division - 3, Kakatiya Camp Colony, Hanmakonda.
6. The Tahsilder, Dharmasagar Mandal, Hanmakonda District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to return land Ac.1 - 00gts in Sy No.252/AA and 253/1 of Unikicherla Village, Dharmasagar Mandal District out of the acquired land Ac.2-08 gts by cancelling the acquisition award and further directions to pay compensation to the acquired Ac.1 - 00 gts land as per the value of the land and as paid all neighboring land owners

Counsel for the Appellant: SRI. RAPOLU BHASKAR

Counsel for the Respondent Nos.1 to 4&6: SRI S. LAXMINARAYANA GP FOR LAND ACQUISITION

Counsel for the Respondent No.5: SRI LAXMALLA SANDEEP AGP FOR IRRIGATION AND COMMAND AREA DEVELOPMENT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.120 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Rapolu Bhaskar, learned counsel for the appellant; Sri S. Laxminarayana, learned Government Pleader for Land Acquisition, for respondent Nos.1 to 4 and 6 and Sri Laxmalla Sandeep, learned Assistant Government Pleader for Irrgiation and Command Area Development, for respondent No.5.

2. Learned counsel for the appellant seeks to withdraw this appeal with the liberty to challenge the award in appropriate proceedings.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

SD/- B. SATYAVATHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. RAPOLU BHASKAR Advocate [OPUC]
2. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana. [OUT]
3. Two CCs to GP FOR IRRIGATION AND COMMAND AREA DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

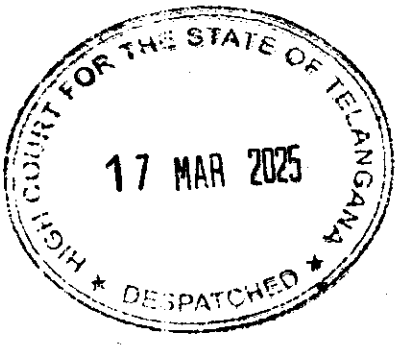
KKS
GJP

HIGH COURT

DATED:30/01/2025

JUDGMENT

WA.No.120 of 2025



DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS

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S.S
28/2/25